

# ‘Water cut, food denied’: Hisar varsity students shoot off letter to NHRC

**Sunil Rahar**

[sunil.kumar3@htlive.com](mailto:sunil.kumar3@htlive.com)

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They further claimed that the administration has been calling the parents of protesting students, urging them to take their wards home if they want a “good future”.

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At a press briefing on Friday evening, a group of protesting students said they had met the newly appointed director of students’ welfare, SK Pahuja, on Saturday morning to raise their concerns. “Pahuja told us to initiate dialogue with the government and said he had no authority to reopen the mess,” they said.

“The Haryana government panel, along with chief minister Nayab Singh Saini, publicly claimed that all our demands were accepted. We want the CM to clarify which demands have actually been met. Apart from appointing a new director of students’ welfare, none of our key demands were fulfilled. On education minister Mahipal Dhanda’s assurance, we told the media that the government had agreed, but we were betrayed. Since then, the crackdown has only intensified, and the government is blaming us for not end-

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ing the protest,” the students added.

In the evening, Jannayak Janata Party’s (JJP) youth wing state president Digvijay Chautala joined the protest and led a march with the students. He, along with several male students, confronted university security officials and demanded that the hostel gates be opened for the female students.

Chautala assured the students of his full support, saying, “I will stand by you like an elder brother. If anyone tries to pressure you, my doors are always open. You are fighting for your rights; all we can do is support you. These university authorities are weak—stand your ground and they will give in. Sometimes I wonder how such people sleep peacefully after committing such atrocities against the youth, who are the future of this country.”

The students also alleged that despite an earlier assurance from the government to reschedule semester exams, the university released results just three days after conducting them. They claimed that over 80% of protesting students were marked as failed on the results’ portal. A local court in Hisar rejected the bail plea of assistant professor Radhe Shyam, who was arrested for allegedly resorting to lathi-charge on the protesters outside vice-chancellor BR Kamboj’s residence on June 10. He along with seven others was booked in connection with lathi-charge on students.

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Set up makeshift kitchen | Authorities cite scheduled vacation as reason

**DEEPENDER DESWAL**  
TRIBUNE NEWS SERVICE

**HISAR, JUNE 27**

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The administration, meanwhile, has denied the charges and maintained that the actions taken were part of routine procedures associated with the summer break on the campus.

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Today morning, students marched to the Dean of Students' Welfare (DSW) office demanding accountability. They claimed that the library was closed during



Girl students going back to their hostels in HAU Hisar on Friday evening. PHOTO: ASHOK KUNDU

this period, despite it generally remaining open even on holidays. Later in the day, they staged a rally, banging plates and spoons to highlight their demands.

They also sent a memorandum to the Chief Secretary of Haryana and the National Human Rights Commission (NHRC), alleging that the university administration had violated basic human rights by denying them access to food, water, and education facilities.

Dr Rajbir Garg, Director of Research and Chairman of the Student Coordination Committee, stated that the

academic session 2024-25 had officially concluded, and vacation of over a month was underway. "As per university policy, hostels are vacated during this time for maintenance and renovation. This is a routine, pre-scheduled process approved in an April 9, 2021, meeting and reflected in the academic calendar and student handbook," he said.

He clarified that notices to vacate hostels were issued on June 2, before any protests had begun, refuting the claim that the hostel closures were linked to student demonstrations. He

added that mess services were also suspended during the summer break since most staff returned to their home states. The closure of the library was attributed to the annual physical verification of resources that required temporary closure.

He said parents entrusted their daughters to the university's care and that hosting students in vacant hostels without academic activities was neither practical nor secure. He also pointed that certain "unidentified individuals" had been seen near hostels at night, raising security concerns.



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# RaGa unlocks outrage: 'Hry govt stopping girls from studying'

Kumar Mukesh | TNN

**Hisar:** As the student protest at Haryana Agricultural University (HAU) entered its 18th day, Congress leader Rahul Gandhi on Friday condemned the state govt over its handling of female students, accusing it of inhumane treatment and authoritarian tactics.

## STIR AT HAU

Citing a video showing women locked inside their hostel without food or water, Rahul accused Nayab Singh Saini's govt of suppressing female students' right to education. "The Haryana govt is hell-bent on stopping girls from studying. What is happening today has never happened in Haryana's history," he said, calling the administration's actions "dictatorial".

The controversy erupted after hostel residents — mostly postgraduate and PhD scholars — were told suddenly to vacate on Thurs-



File Photo

HAU students have been protesting for over two weeks now

day evening. University authorities announced the merging of two women's hostels and cut off mess services without warning.

Students said they were locked inside for more than five hours with no food, water, or explanation. Police arrived late at night and provided them with minimal relief. The following morning, officials refused to restart services, reportedly telling students to "go talk to the govt". A student's health reportedly deteriorated overnight due to hunger.

JJP's Digvijay Singh

Chautala joined the protest earlier in the day and found university staff absent from campus. Former student unionist Rajesh Jakhar linked the unrest to broader privatisation pressures in education, warning: "Just as govt schools are being shut for private profit, the same is now being planned for universities." Meanwhile, retired ICAR scientist Virendra Singh Lathar filed a complaint with the National Human Rights Commission, denouncing the university's actions as "inhuman" and demanding accountability.



# NHRC orders probe into unborn child's death in bridge traffic jam

**Debashish Sarkar**

letters@hindustantimes.com

**JAMSHEDPUR:** The National Human Rights Commission (NHRC) has decided to conduct a high-level investigation into the death of an unborn child during labour in an ambulance stuck in a traffic jam on the Mango Bridge on May 21, people close to the development said on Friday.

"The NHRC has taken serious cognizance of your complaint and registered a case (No: 681/34/06/2025) and decided to conduct a high-level investigation into this very sensitive case of the death of an unborn child during labour in an ambulance due to a traffic jam on Jamshedpur's Mango Bridge," the NHRC stated in its letter to complainant Manoj Mishra, president of the Jamshedpur-based NGO, National Human Rights Conference (NHRC), a copy of which is with HT.

Speaking to HT, Mishra said,



The ambulance was stuck on the Mango Bridge. The woman was forced to give birth in the ambulance and delivered a dead child. The situation could have proven fatal for the mother too.

**MANOJ MISHRA,** NGO chief

"The NHRC officials also told me over the phone from Delhi that they are going to form a special investigation team and conduct an in-depth probe into the matter."

In his complaint to the NHRC, Mishra stated that on May 21, an unborn baby died

during forced delivery in the ambulance by 24-year-old pregnant patient Mala Rani Bhagat, who was being brought to Mahatma Gandhi Memorial Medical College and Hospital (MGMMCH) from Dumaria, 80 km from Jamshedpur.

"The ambulance was stuck in one of the frequent road jams on the Mango Bridge, which could not be cleared from 8 pm to 11 pm on that ill-fated day.

"The woman was forced to give birth in the ambulance and tragically delivered a dead child. The situation could have proven fatal for the mother too," Mishra's complaint to the NHRC read.

"A flyover is currently being constructed in Mango, which has led to persistent traffic congestion and road jams on the Mango Bridge for the past year. Jamshedpur's inadequate traffic management system has failed to develop a master plan to address this regular problem," the complaint added.

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The students also alleged that despite an earlier assurance from the government to reschedule semester exams, the university released results just three days after conducting them. They claimed that over 80% of protesting students were marked as failed on the results’ portal. A local court in Hisar rejected the bail plea of assistant professor Radhe Shyam, who was arrested for allegedly resorting to lathi-charge on the protesters outside vice-chancellor BR Kamboj’s residence on June 10. He along with seven others was booked in connection with lathi-charge on students.

## जितेंद्र को संगठन का प्रदेश अध्यक्ष का अतिरिक्त प्रभार

बेगूसराय। राष्ट्रीय मानवाधिकार एवं आरटीआई जागरूकता संगठन ने जितेंद्र कुमार को प्रदेश अध्यक्ष का अतिरिक्त प्रभार सौंपा है। संगठन के संस्थापक और राष्ट्रीय अध्यक्ष सगेश कुमार भाटी ने यह जिम्मेदारी दी। जितेंद्र कुमार फिलहाल बेगूसराय के जिलाध्यक्ष हैं। संगठन के सोनू कुमार ने बताया कि पिछले एक साल से जितेंद्र कुमार बेहतरीन कार्य कर रहे थे। इसी को देखते हुए उन्हें यह नई जिम्मेदारी दी गई है।

प्रभार मिलने के बाद जितेंद्र कुमार ने राष्ट्रीय अध्यक्ष का आभार जताया।

उन्होंने कहा कि प्रदेश के सभी पदाधिकारियों और सदस्यों के साथ मिलकर मानवाधिकार संरक्षण के क्षेत्र में नई ऊर्जा के साथ काम करेंगे। इस मौके पर लोगों ने जितेंद्र कुमार को अंग वस्त्र देकर सम्मानित किया।



Hindustan Times

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<https://www.hindustantimes.com/cities/chandigarh-news/water-cut-food-denied-hisar-varsity-students-shoot-off-letter-to-nhrc-101751053686199.html>

By Sunil Rahar, Rohtak | Jun 28, 2025 07:28 AM IST

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#### Assistant professor’s bail rejected

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Tribune

## **Food, water supply to hostels cut off, claim students**

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<https://www.tribuneindia.com/news/haryana/food-water-supply-to-hostels-cut-off-claim-students/#:~:text=Protesting%20students%2C%20who%20stayed%20put,to%20cook%20their%20own%20meals.>

DEEPENDER DESWAL TRIBUNE NEWS SERVICE Hisar, Updated At : 02:45 AM Jun 28, 2025 IST

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The Indian Awaaz

## **CPI Urges NHRC to Act Swiftly on Shocking Cases of Caste Atrocities in Odisha and UP**

<https://theindianawaaz.com/cpi-urges-nhrc-to-act-swiftly-on-shocking-cases-of-caste-atrocities-in-odisha-and-up/>

Jun 28, 2025

AMN / New Delhi

— A delegation of the Communist Party of India (CPI) led by General Secretary D. Raja met National Human Rights Commission (NHRC) Chairperson Justice V. Ramasubramanian on Friday, demanding urgent intervention in two disturbing incidents of caste-based violence in Odisha and Uttar Pradesh.

The CPI submitted a detailed memorandum highlighting the brutal assault and humiliation of Dalit and OBC men in separate incidents in Ganjam district, Odisha, and Etawah, Uttar Pradesh. Describing the acts as “shocking and inhuman,” the party said they reflect the deep-rooted and ongoing reality of caste oppression in India.

In Odisha’s Dharakote block, two Dalit men were reportedly beaten, forcibly tonsured, made to eat grass, and compelled to drink drain water—an act of severe humiliation. In Etawah, two OBC men faced similar violence, including assault, forced tonsuring, and having urine sprinkled on them by dominant caste members.

“These are not isolated incidents but part of a persistent caste order that continues to degrade large sections of Indian society,” the memorandum stated.

The CPI cited NCRB data showing over 57,000 cases of atrocities against Scheduled Castes in 2022, underscoring systemic failures despite legal protections under the SC/ST (Prevention of Atrocities) Act and the Protection of Civil Rights Act. The party blamed weak enforcement, institutional apathy, and political silence for the worsening situation.

The CPI delegation — including Pallab Sengupta, Rama Krushna Panda, and Annie Raja — urged the NHRC to recommend strict and time-bound action, ensure rehabilitation and protection for victims, and push state governments to take preventive and sensitisation measures.

Justice Ramasubramanian assured the delegation that the NHRC would act promptly to address the concerns raised.

Reaffirming its commitment to social justice and equality, the CPI warned that any delay in delivering justice not only betrays the victims but also undermines the foundations of India’s constitutional democracy.

Pothashang

### **NHRC invites entries for 11th short film competitions**

<https://pothashang.in/2025/06/nhrc-invites-entries-for-11th-short-film-competitions/>

Pothashang 10 hours ago 02 mins

Imphal: The National Human Rights Commission (NHRC), India, has announced the 11th edition of its annual Short Film Competition on Human Rights for the year 2025.

The competition is open to all citizens of India, without any age restrictions, and seeks to promote awareness and sensitivity on human rights issues through the medium of short films.

The NHRC invites entries in Hindi or any Indian language (with English subtitles) or in English. The duration of the films must range between 3 to 10 minutes, said a DIPR press release.

Participants are required to submit their entries online via Google Drive to the email nhrcshortfilm@gmail.com. The last date for submission is 31st August, 2025, it added.

It said the prize money for the first, second and third best film will be Rs 2,00,000, Rs 1,50,000 and Rs 1,00,000 respectively.

In addition, up to four films may be awarded 'Certificates of Special Mention' along with a cash prize of Rs 50,000 each, based on the Jury's recommendation, it added.

For detailed guidelines and updates, one can visit the official NHRC website at <https://nhrc.nic.in/>.



Siyasat.com

### **Kancha Gachibowli land row: Advocate files NHRC complaint**

The NHRC has acknowledged receipt of Rama Rao's complaint and informed him that the matter is under consideration.

<https://www.siasat.com/kancha-gachibowli-land-row-advocate-files-nhrc-complaint-3238900/>

P N Sree Harsha | Posted by P N Sree Harsha | Published: 27th June 2025 10:19 am IST

Hyderabad: A formal complaint has been lodged with the National Human Rights Commission (NHRC) by advocate Immaneni Rama Rao, urging immediate action regarding the Kancha Gachibowli land controversy.

The complaint alleges that the Telangana state government undertook large-scale destruction of natural habitats in the area using bulldozers, without conducting any environmental impact assessment.

According to the complaint, government actions resulted in the destruction of nearly 27 acres of a naturally formed lake, approximately 135 acres of sheet rock, and about 2.5 acres of a traditional pond.

The advocate contends that these measures were carried out arbitrarily and have caused significant ecological loss.

The NHRC has acknowledged receipt of Rama Rao's complaint and informed him that the matter is under consideration.

Google maps images show deforestation in Kancha Gachibowli land

An updated satellite image on Google Maps has drawn public attention to the scale of environmental degradation of Kancha Gachibowli land, a once-thriving green stretch on the outskirts of Hyderabad.

A comparison between Google Earth's satellite imagery from November 2024 and April 2025 depicts a sharp contrast: dense canopy replaced by construction grids and dusty clearings.

400-acre Kancha Gachibowli land controversy

The controversy over the 400-acre Kancha Gachibowli land began escalating after the Telangana government announced plans to auction the land for industrial and infrastructure development. The area, located near the University of Hyderabad (UoH), is known for its ecological importance, including unique rock formations, dense green cover, and habitats supporting species like the Indian Peafowl, civets, and monitor lizards.

On April 2, the Telangana High Court intervened, ordering a temporary halt to tree felling on the disputed land following a Public Interest Litigation (PIL) filed by the Vata Foundation and students of UoH.

The petitioners urged the court to declare the area a national park, citing irreparable ecological damage. Advocate L Ravishankar, representing UoH, argued that although the land is government-owned, environmental clearance and biodiversity assessment were legally necessary before any clearing work could proceed.

The situation intensified further when videos emerged showing JCBs clearing trees near the UoH campus. Protests by students, teachers, and environmental activists escalated, with a teachers' solidarity march on April 2 turning confrontational.

#### Telangana HC halts felling

On April 2, the Telangana High Court intervened, ordering a temporary halt to tree felling on the disputed land following a Public Interest Litigation (PIL) filed by the Vata Foundation and students of UoH.

The petitioners urged the court to declare the area a national park, citing irreparable ecological damage. Advocate L Ravishankar, representing UoH, argued that although the land is government-owned, environmental clearance and biodiversity assessment were legally necessary before any clearing work could proceed.

The situation intensified further when videos emerged showing JCBs clearing trees near the UoH campus. Protests by students, teachers, and environmental activists escalated, with a teachers' solidarity march on April 2 turning confrontational.

#### Centre's intervention

Adding to the pressure, the Central government, through the Ministry of Environment, Forests and Climate Change (MoEFCC) termed the state's clearance activity "illegal" and demanded a detailed explanation.

The ministry's letter cited violations of the Forest Conservation Act and the Wildlife Protection Act and asked for a factual and action-taken report. This intervention followed complaints from BJP MPs and environmental groups who argued that the land was ecologically sensitive and adjacent to a major public university.

#### BRS files complaint

The Bharat Rashtra Samithi (BRS) also filed a complaint with the forest department, accusing the Telangana State Industrial Infrastructure Corporation (TSIIC) of flouting environmental norms to promote real estate activity.

Ograniser Weekly

**Ghaziabad Forced Conversion Case: NHRC orders probe into SC status of accused after complaint by Agni Samaj**

<https://organiser.org/2025/06/27/299734/bharat/ghaziabad-forced-conversion-case-nhrc-orders-probe-into-sc-status-of-accused-after-complaint-by-agni-samaj/>

WEB DESK Jun 27, 2025, 04:25 pm IST in Bharat, Uttar Pradesh

Ghaziabad / New Delhi: The National Human Rights Commission (NHRC) has directed District Magistrate of Ghaziabad, Uttar Pradesh, to investigate the caste status of Premchand, a man recently arrested under the Uttar Pradesh Prohibition of Unlawful Conversion of Religion Act, 2021.

In its notice issued under Section 12 of the Protection of Human Rights Act, 1993, the Commission cited prima facie violations of constitutional provisions governing Scheduled Caste (SC) status.

The Commission issued the notice after a complaint, jointly filed by Agni Samaj and activist Bhupendra Singh Jatav, that alleged that Premchand – despite having converted to Christianity – continues to hold an SC certificate and possibly avails of SC-specific government benefits. This is in direct violation of Paragraph 3 of the Constitution (Scheduled Castes) Order, 1950, which restricts SC recognition to individuals professing the Hindu, Sikh, or Buddhist faiths, the complaint said.

Complaint filed against Agni Samaj

Premchand was arrested on 15 June 2025 by Ghaziabad's Crossing Republic police from Vijay Nagar, along with a Kerala-based pastor, Vinod Mohan Kunj, after a protest led by Bajrang Dal's Prabal Gupta. As per Gupta's complaint to police, Premchand and Vinod had been conducting illegal religious conversions under the guise of Sunday prayer gatherings for several years.

The NHRC complaint was supported by field research by Agni Samaj. The submission included photographs of a Christian cross displayed prominently at the entrance of Premchand's residence, and eyewitness accounts from neighbours describing the premises as a "church" where 30–35 people regularly gathered for prayer meetings.

The Commission has now instructed the District Magistrate to verify the validity of the SC certificates held by Premchand and his family members and submit an Action Taken Report (ATR) within 15 days.

The case has reignited national debate on the issue of crypto-conversion and fraudulent misuse of constitutional protections intended for Scheduled Castes.

The legal position has been reiterated repeatedly by India's top courts: Scheduled Caste status is automatically forfeited upon conversion to any faith other than Hinduism, Sikhism, or Buddhism.



In May 2025, the Andhra Pradesh High Court ruled similarly in a case involving Pastor Chintada Anand from Guntur. Anand, a Christian preacher for over a decade, had filed a complaint under the SC/ST Act. The court dismissed it, holding that he had misused the SC status after religious conversion.

India Legal

**NHRC issues notice to UP Prison DG over custodial deaths in Varanasi jails**

<https://indialegallive.com/constitutional-law-news/courts-news/nhrc-issues-notice-to-up-prison-dg-over-custodial-deaths-in-varanasi-jails/>

By chayanika.indialegal - June 27, 2025

The National Human Rights Commission (NHRC) has issued notice to the Director General, Prisons, Uttar Pradesh, and the Varanasi Police Commissioner, over the reported death of three prisoners in two days at prisons of Varanasi.

As per a statement issued by the Commission, the officials were directed to submit a detailed report on the matter within two weeks.

The report should include the inquest and post-mortem examination reports, along with initial health screening reports of all three prisoners, as well as the magisterial enquiry reports, said the statement.

The Commission took suo motu cognisance of a media report claiming that three prisoners died subsequently in custody at Varanasi on June 15 and 16, 2025.

While a male doctor and a female prisoner lodged in the District Jail died due to illness, another jailmate lodged in the Central Jail of Varanasi died due to heart attack.

The Commission observed that the contents of the news report, if true, raised serious issues of violation of human rights.

SCC Online

### **NHRC seeks Action Taken Report on alarming rise of Fluoride contamination in Telangana's groundwater**

A complaint was filed seeking NHRC's intervention emphasising that fluoride contamination poses severe health risks and measures to mitigate the crisis remain inadequate.

<https://www.sconline.com/blog/post/2025/06/27/action-taken-report-rise-fluoride-contamination-telangana-groundwater-nhrc-legal-news/>

Published on June 27, 2025 By Sucheta

National Human Rights Commission (NHRC): While perusing a complaint highlighting alarming rise of pollution in the State of Telangana, especially fluoride contamination of the groundwater; the NHRC directed that the copy of the complaint to be transmitted to Chief Secretary, Govt. of Telangana, to ensure needful action and submit the Action Taken Report to the NHRC within 4 weeks.

On 1-1-2025 a news report titled- "Fluoride contamination alarmingly high in Telangana: Jal Shakti report" was published in The New Indian Express E-paper. As per the news report, Fluoride contamination had emerged as major menace in Telangana subsequently leading to contamination of the groundwater as highlighted by the Annual Ground Water Quality Report, 2024.

Emphasising on the gravity of the issue, the petitioner thus filed a complaint seeking intervention of the NHRC and submitting that fluoride contamination of the groundwater poses severe health risks and despite government acknowledgment, effective measures to mitigate the crisis remain inadequate.

Taking note of the issues raised in the complaint, the NHRC deemed it fit to forward the complaint to Secretary, Govt. of Telangana with directions to submit an Action Taken Report duly translated in English, within 4 weeks.

[Fluoride contamination in Telangana's groundwater, In Re, Case No. 248/36/0/2025, decided on 20-6-2025]



The Federal

### **Indians being thrown out of India. Why govt has turned against its own?**

<https://thefederal.com/category/the-eighth-column/bengali-speaking-muslims-thrown-out-of-india-194015>

Samir K Purkayastha &Sandeep Sharma 27 June 2025 11:59 AM (Updated:27 June 2025 12:17 PM)

Fajer Mandal and his wife Taslima Ishak Mandal were in deep sleep after the usual backbreaking toil of the day. A sudden thudding on the door of their rented slum-house jolted them off the slumber. It was around 2am on June 10.

Fajer (22) worked as a mason at a construction site in Mumbai's Mira Road area. His wife worked as domestic help in the neighbourhood, adding her bit to the family's meagre income.

When the couple opened the door, a large contingent of police stood in front. They were on a hunt for illegal-migrants from Bangladesh, a drive being carried out in all BJP-ruled states across India at home ministry's directive in the aftermath of the Pahalgam attack of April 22.

The factors that made the couple a suspect is their religion Islam and their mother-tongue Bengali as has been the modus-operandi of the controversial exercise across states.

The couple and several other Bengali-speaking Muslims were arrested without warrant, detained in a building owned by the Bombay Municipal Corporation (BMC), and kept incommunicado for four days, alleged Banglar Manabadhikar Suraksha Mancha (MASUM) in a letter to the National Human Rights Commission.

On June 13 at around 1 pm, the detainees were transported under heavy security, chained, to Pune Army Airport, flown to Bagdogra airport in West Bengal and then driven to Border Security Force (BSF)'s Kayladangi border outpost in North Dinajpur district, the rights body told the NHRC chairman. From there, they were pushed across the fenced border into Bangladesh at night.

Narrating their ordeals, Fajer told The Federal that they were "pushed back" despite producing before the police their Aadhar card and other relevant documents.

On being informed about the detention of his son and daughter-in-law, Tahjul Mandal, father of the victim, sent on WhatsApp more documents, such as land records, as sought by the police to establish the Indian citizenship of his son and daughter-in-law.

None convinced the police.

"If these documents were not enough to prove the identity of my children, what else could?" Mandal asked, a question the government of India now perhaps needed to clarify to allay the fear its arbitrary drive has sparked among Bengali migrant workers.

Once Fajer and five others were pushed into the neighbouring country's territory, they were intercepted by the Border Guard Bangladesh (BGB).

"We were taken to a nearby field and kept there. Local Bangladeshi residents gave us food and water while we remained stranded in an open field for two days as stateless citizens," Fajer recalled.

Mumbai police and the BSF did not even bother to inform the families about the "pushback", Mandal alleged. Mobile phones of his son and daughter-in-law were seized.

"I came to know about their whereabouts only when the BGB contacted me," he said.

Mandal, a native of Hariharpur village of North 24 Parganas district, then approached the local Bagdah police station and panchayat authority.

Chairperson of the West Bengal Migrant Welfare Board (WBMWB) and Trinamool Congress Rajya Sabha MP Samirul Islam said they had been deported keeping the state government in the dark, which is making difficult for the state to make at the point intervention.

Finally, following the involvement of the West Bengal government seven of them were brought back on June 16. But not before, Mandal, who does not have regular employment, coughed out his hard-earned money, amounting to Rs 18,000 in running around.

"On getting the phone call from the BGB, in desperation I rushed to Dinajpur from Bagdah hiring a car," he said. "Thanks to the cooperation of the Bagdah police and local panchayat members, I could bring my children back."

Not all are that lucky.

"Thousands of Bengali-speaking Muslims have been rounded up from different states in recent weeks, many of them were pushed into Bangladesh without any legal process. Only a few could be brought back," pointed out Kirty Roy, secretary of the MASUM. Since these "push-backs" are done secretly, there is no exact figure as yet as to how many people from Bengal were deported till date, he said, adding they are trying to collect data after doing the "headcounts of missing people."

In Rajasthan alone around 400 people from West Bengal had been detained by police on suspicion of being Bangladeshis despite possessing valid identity documents, chief minister Mamata Banerjee told the media on Tuesday.

Terming the crackdown as a witch-hunt against Bengali-speakers, the chief minister said she would take up the matter with Prime Minister Narendra Modi.

The most widespread targeting is reported from the BJP-ruled Assam, which has invoked the Immigrants (Expulsion from Assam) Act of 1950 to deport alleged Bangladeshis.

As per Assam chief minister Himanta Biswa Sarma's own admission over 300 people had been "pushed back" to Bangladesh in recent weeks.

He defended the action claiming that the 1950-law authorised the district officials to expel suspected foreigners without any ruling of the Foreigners Tribunal

Legal experts, however, warned that this interpretation of the law is dangerous. "The 1950 Act cannot override due process," said Gauhati High Court advocate Aman Wadud. "Tribunal hearings are a legal safeguard. Deporting people based on suspicion is illegal and inhumane."

But the viciousness of the exercise got exposed when the state was forced to take back around 60 people, who could establish that their "deportation" was unjust.

India claimed to have handed over a list of 2,369 "illegal migrants" to the Bangladesh government for verification of their nationality. But even before getting the response from Dhaka, it launched the expulsion drive.

"The deportations, which are being carried out without due process, raise serious questions about India's adherence to Article 14 of the Indian Constitution, which guarantees the right to equality before the law. It is equally important to note that many of those being deported have not been given the opportunity to defend themselves in a court of law, a fundamental right guaranteed under the Indian legal system and by international human rights standards," pointed out Roy.

This trend of disposing suspected foreigners without due process of law is leaving behind more than just shattered lives--women dropped in foreign fields and families separated without warning.

Apart from weakening the rights guaranteed by the Constitution, the seemingly prejudiced drive is creating fissures in the society.

"You speak Bengali, and you get thrown out... Has it become a crime to speak in Bengali," Banerjee asked, articulating a disturbing worry gnawing many in the states, particularly the migrant workers.

"I am not going to send my sons to work outside the state. What is the guarantee that he will not be targeted again," said Mandal.

The apprehension has compelled many migrant workers to return to the state. From Mandal's Hariharpur village alone around 150 people have migrated to various states. "At least one third of them have returned. Only those who are working in southern Indian states like Kerala and Tamil Nadu feel safe," said Abdul Gaffar, a panchayat member of the village.



This growing sense of bias is providing a much-needed victim-narrative to Bengali advocacy groups like Bangla Pokkho to sharpen their tirades against so-called outsiders in Bengal, particularly the Hindi-speaking communities.

The ethno-nationalist group, seeking a permanent solution to the harassment faced by Bengalis in BJP-ruled states, is pushing for job reservation for permanent residents of Bengal in both public and private sectors in the state.

It has asked the state government to ensure 100 per cent reservation for West Bengal residents in government jobs and 90 per cent reservation in private sectors. To ensure that Bengali-language test should be mandatory in getting jobs.

To press for its demand, Bangla Pokkho has called for a mass rally in Kolkata on July 29. Besides, the organisation is conducting roadside protest meetings regularly across the state.

“We are not for countering the racial discrimination faced by the Bengalis with similar racism. But if Bengalis are not allowed to work outside the state, they will have to be absorbed in their home state, where most of the jobs are occupied by outsiders,” Bangla Pokkho leader Garga Chatterjee told The Federal.

Bengal is the fourth-largest in-migration destination among Indian states as per the 2011 census data.

There are around 22 lakh workers from Bengal working outside the state, according to the data available with Migrant Workers Welfare Board. Whereas the state hosts around 1.5 crore migrants from other states.

Chatterjee also admitted that the crackdown has given rise to inter-state tension, which is not desirable in India’s federal structure.

Mooknayak

## जातिगत भेदभाव से तंग MNNIT के प्रोफेसर ने PM मोदी से पूछा—क्या भारत का संविधान ST समुदाय की रक्षा नहीं करता?

जनवरी 2025 में जब उनके सामान्य और SC वर्ग के साथियों को एसोसिएट प्रोफेसर (AGP 9500) के पद पर पदोन्नति मिली, तो उनकी पदोन्नति को बिना किसी ठोस कारण के रोक दिया गया।

<https://www.themooknayak.com/tribal-news/does-the-constitution-of-india-not-protect-st-citizens-are-tribals-excluded-from-justice-mnnit-professors-harrowing-plea-to-pm-modi>

Geetha Sunil Pillai | Published on: 27 Jun 2025, 5:04 pm

इलाहाबाद- मोतीलाल नेहरू राष्ट्रीय प्रौद्योगिकी संस्थान (MNNIT) इलाहाबाद में सहायक प्रोफेसर डॉ. एम. वेंकटेश नायक ने प्रधानमंत्री नरेंद्र मोदी को एक खुला पत्र लिखकर आरोप लगाया है कि पिछले आठ सालों से उनके साथ जातिगत भेदभाव, संस्थागत उपेक्षा और प्रशासनिक दमन की घटनाएं हो रही हैं। उनका यह सवाल दिल दहला देने वाला है - "क्या भारत का संविधान अनुसूचित जनजाति के नागरिकों की रक्षा नहीं करता? क्या आदिवासियों को न्याय और समानता के संवैधानिक अधिकारों से वंचित रखा गया है?"

डॉ. नायक का यह मार्मिक पत्र सोशल मीडिया पर खूब वायरल हो रहा है। अम्बेडकरवादी इस बात पर सहमति जाहिर करते हैं कि संवैधानिक सुरक्षा के बावजूद प्रतिष्ठित संस्थानों में ST शिक्षकों को अक्सर व्यवस्थागत पूर्वाग्रह का सामना करना पड़ता है।

डॉ. नायक, जो इलेक्ट्रिकल इंजीनियरिंग विभाग में सहायक प्रोफेसर हैं, ने 30 नवंबर 2012 को ST कोटे के तहत MNNIT अलाहाबाद में अपनी सेवाएं शुरू की थीं। वर्षों तक उन्होंने छात्रों के बीच अपनी शिक्षण क्षमता के लिए प्रशंसा अर्जित की। लेकिन उनका कहना है कि 2017 से उनके साथ लगातार जातिगत भेदभाव, पेशेवर रूप से बाधा डालने और प्रशासनिक उपेक्षा की घटनाएं हो रही हैं।

जनवरी 2025 में जब उनके सामान्य और SC वर्ग के साथियों को एसोसिएट प्रोफेसर (AGP 9500) के पद पर पदोन्नति मिली, तो उनकी पदोन्नति को बिना किसी ठोस कारण के रोक दिया गया। उनका आरोप है कि 2018-2019 के दौरान उन्हें जानबूझकर पीएचडी छात्र आवंटन और शोध संसाधनों से वंचित रखा गया, जबकि उनके कुछ सहकर्मियों को, जिनमें से कुछ प्रभावशाली जातियों से थे, केवल दो साल में पांच छात्र आवंटित किए गए।

न्याय की आस में डॉ. नायक ने राष्ट्रीय अनुसूचित जनजाति आयोग (NCST), शिक्षा मंत्रालय, जनजातीय कार्य मंत्रालय, राष्ट्रीय मानवाधिकार आयोग (NHRC) और यहां तक कि राष्ट्रपति भवन तक अपनी बात पहुंचाई। NCST ने उनके पक्ष में सिफारिशें भी जारी कीं, लेकिन MNNIT प्रशासन ने इन्हें लागू नहीं किया।

इस संबंध में उन्होंने MNNIT के निदेशक, बोर्ड ऑफ गवर्नर्स के अध्यक्ष और आंतरिक SC/ST सेल से लगातार शिकायत की, लेकिन कोई कार्रवाई नहीं हुई। बल्कि, उनका कहना है कि उन्हें धमकी भरे ईमेल,

झूठी शिकायतें और अनुशासनात्मक नोटिस देकर चुप कराने की कोशिश की गई। SC/ST सेल, जिसका काम वंचित समुदायों के अधिकारों की रक्षा करना है, प्रशासनिक दबाव में निष्क्रिय बना रहा।

न्याय की तलाश में डॉ. नायक ने राष्ट्रीय अनुसूचित जनजाति आयोग (NCST), शिक्षा मंत्रालय, जनजातीय कार्य मंत्रालय, राष्ट्रीय मानवाधिकार आयोग (NHRC) और यहां तक कि राष्ट्रपति भवन तक अपनी बात पहुंचाई। NCST ने उनके पक्ष में सिफारिशें भी जारी कीं, लेकिन MNNIT प्रशासन ने इन्हें लागू नहीं किया। शिकायतों को PG पोर्टल पर डाला गया, लेकिन उन्हीं अधिकारियों के पास भेज दिया गया जिनके खिलाफ शिकायत थी, और बिना किसी नतीजे के मामला बंद कर दिया गया। स्थानीय पुलिस में दर्ज कराई गई FIR भी प्रभावशाली हस्तक्षेप के कारण दबा दी गई।

सबसे दुखद बात यह रही कि इलाहाबाद हाईकोर्ट में उनके अपने वकील ने ही उनके मामले को कमजोर कर दिया, जबकि विपक्षी वकील ने उन्हें केस लड़ने से रोकने के लिए धमकाया। डॉ. नायक का सवाल है - "क्या भारत में एक ST व्यक्ति वकील होने के बावजूद भी न्याय नहीं पा सकता?"

अपने पत्र में डॉ. नायक ने साफ किया है कि यह सिर्फ उनकी व्यक्तिगत लड़ाई नहीं है, बल्कि हर उस वंचित शिक्षक की लड़ाई है जो ऐसी ही परिस्थितियों से जूझ रहा है। उन्होंने PM मोदी से तत्काल पिछली तारीख से पदोन्नति, MNNIT में जातिगत भेदभाव की CBI जांच, दोषी अधिकारियों के खिलाफ कार्रवाई और केंद्रीय संस्थानों में SC/ST अधिकारों की रक्षा के लिए सुधारों की मांग की है।

ज्ञातव्य है कि हाल ही आंध्रप्रदेश के श्री वेंकटेश्वर वेटेनरी यूनिवर्सिटी (SVVU) के डेयरी टेक्नोलॉजी कॉलेज के एक दलित शिक्षक ने भी इसी तरह अपने साथ जातिगत भेदभाव और संस्थागत उत्पीड़न की शिकायत राष्ट्रपति द्रौपदी मुर्मू को पिछले माह भेजी थी।



journomirror

## जम्मू कश्मीर: चोरी के आरोपी कश्मीरी व्यक्ति को पुलिस ने पहनाई जूतों की माला, गाड़ी के बोनट पर बैठा कर घुमाया, जांच शुरू

<https://journomirror.com/jammu-and-kashmir-police-made-a-kashmiri-man-accused-of-theft-wear-a-garland-of-shoes-made-him-sit-on-the-bonnet-of-a-car-and-paraded-him-around-investigation-begins/>

June 27, 2025

जम्मू पुलिस द्वारा चोरी के आरोपी एक कश्मीरी व्यक्ति को कमर तक नंगा करके, हथकड़ी लगाकर तथा जूतों की माला पहनाकर बख्शी नगर में पुलिस जीप के बोनट पर खड़ा करके परेड कराने का वीडियो वायरल होने के बाद व्यापक आक्रोश फैल गया, जिसके बाद विभागीय जांच शुरू कर दी गई।

वीडियो में आरोपी को एक व्यस्त सड़क पर घुमाया जाता है, जबकि पुलिस अधिकारी और आम लोग पृष्ठभूमि में जयकारे लगा रहे हैं। वर्दीधारी पुलिसकर्मियों से घिरे वाहन पर बैठे हुए उसका सिर झुका हुआ है।

इस फुटेज ने पुलिस के आचरण और मानवाधिकारों के उल्लंघन पर गंभीर चिंताएं उत्पन्न कर दी हैं। शुरुआती रिपोर्टों के अनुसार, जब एक स्थानीय निवासी ने उस व्यक्ति को पहचाना तो वह कथित तौर पर नशे में था और उस पर कुछ दिन पहले ₹40,000 चोरी करने का आरोप लगाया। जब उसका सामना हुआ तो कथित तौर पर आरोपी ने शिकायतकर्ता पर चाकू से हमला कर दिया।

इसके बाद उसने भागने की कोशिश की लेकिन पुलिस और स्थानीय युवकों ने उसका पीछा करके उसे पकड़ लिया।

कानूनी प्रक्रियाओं का पालन करने के बजाय, पुलिस ने कथित तौर पर सार्वजनिक रूप से अपमान करने की अनुमति दी और उसमें भाग लिया।

आरोपी के हाथ रस्सी से बांध दिए गए, उसके गले में जूतों की माला डाल दी गई और उसे पुलिस वाहन के बोनट पर जबरन चढ़ा दिया गया, जब वह इलाके से गुजर रहा था। जम्मू के वरिष्ठ पुलिस अधीक्षक (एसएसपी) जोगिंदर सिंह ने इस घटना की कड़ी निंदा की और पुलिस की कार्रवाई को “अनुशासित पुलिस बल के सदस्यों के लिए गैर-पेशेवर और अनुचित” बताया।

उन्होंने तथ्यों का पता लगाने के लिए प्रारंभिक जांच की घोषणा की। जांच का जिम्मा सिटी नॉर्थ के उप-विभागीय पुलिस अधिकारी (एसडीपीओ) को सौंपा गया है, जिन्हें एक सप्ताह के भीतर रिपोर्ट प्रस्तुत करने का निर्देश दिया गया है।

एसएसपी सिंह ने एक आधिकारिक बयान में कहा, “पुलिस कर्मियों की कार्रवाई अस्वीकार्य है। गहन जांच की जाएगी और निष्कर्षों के आधार पर उचित कार्रवाई की जाएगी।”

इस घटना ने सोशल मीडिया पर चर्चा छेड़ दी है, जिसमें यूजर्स जवाबदेही की मांग कर रहे हैं और जम्मू-कश्मीर के उपराज्यपाल मनोज सिन्हा, मुख्यमंत्री उमर अब्दुल्ला, डीजीपी नलिन प्रभात और राष्ट्रीय मानवाधिकार आयोग सहित अधिकारियों को टैग कर रहे हैं।

कई लोगों ने इस वीडियो को “मानवाधिकारों का चौंकाने वाला उल्लंघन” बताया और कानून लागू करने वालों पर कानून तोड़ने का आरोप लगाया।

भारत भर के ग्यारह वकीलों ने राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यम को पत्र लिखकर उनसे जम्मू में हुई दो घटनाओं का स्वतः संज्ञान लेने का आग्रह किया है, जिनमें गंग्याल में मारपीट और एक आरोपी को जूतों की माला पहनाकर सार्वजनिक रूप से परेड कराना शामिल है।

इसी तरह, 11 जून को गंग्याल में जम्मू पुलिस ने गोलीबारी के एक मामले के बाद तीन आरोपियों को हथकड़ी लगाकर सड़कों पर घुमाया, उन्हें सार्वजनिक रूप से बेंत और थप्पड़ मारे, जो न्याय का एक प्रदर्शनकारी प्रदर्शन प्रतीत हुआ, जैसा कि सोशल मीडिया पर व्यापक रूप से प्रसारित वीडियो में देखा जा सकता है।

इन घटनाओं को “सार्वजनिक रूप से शर्मिंदा करने और आरोपी व्यक्तियों को परेड की तरह सजा देने का असंवैधानिक कृत्य” बताते हुए, उन्होंने कहा, “मीडिया और सोशल प्लेटफॉर्म के माध्यम से व्यापक रूप से प्रसारित ये कार्य मानवाधिकारों, सम्मान के अधिकार और भारतीय कानून के तहत हिरासत के अधिकारों पर स्थापित न्यायशास्त्र का घोर उल्लंघन है।”

पत्र में कहा गया है कि कानून प्रवर्तन “संवैधानिक सुरक्षा उपायों को दरकिनार कर रहा है और वैध जांच प्रक्रियाओं की जगह प्रदर्शनकारी सार्वजनिक दंड का इस्तेमाल कर रहा है”, जिसके बारे में हस्ताक्षरकर्ताओं ने कहा कि इससे “आरोपी व्यक्तियों की गरिमा और मौलिक अधिकारों को अपूरणीय क्षति पहुंचती है।”

पत्र में चिंता व्यक्त की गई कि इस तरह के कृत्य “न्याय के हित में नहीं, बल्कि प्रतिशोध की नौटंकी के लिए हैं,” चेतावनी दी गई कि उन्हें बर्दाश्त करना “सतर्क पुलिसिंग के लिए एक खतरनाक मिसाल कायम करेगा।”

NCR Samachar

## भाटला सामाजिक बहिष्कार में दलितों को न्याय दिलाना एडवोकेट कल्सन को पड़ा भारी

<https://ncrsamacharlive.in/latest/haryana-advocate-kalson-had-to-pay-heavily-for-getting-justice-for-dalits-in-bhatla-social-boycott>

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संक्षेप

हरियाणा: भाटला सामाजिक बहिष्कार में दलितों को न्याय दिलाना एडवोकेट कल्सन को पड़ा भारी दलित शोषित सोच के प्रहरी एडवोकेट रजत कल्सन द्वारा भाटला सामाजिक बहिष्कार में पीड़ितों को न्याय दिलाने के मामले में धानक समाज के प्रमुख समाजसेवी शिवनारायण मोरवाल की अध्यक्षता में गुरु रविदास मंदिर में गत बुधवार सायं हुई विभिन्न संगठनों की बैठक में भारी रोष प्रकट किया गया

विस्तार

हरियाणा: भाटला सामाजिक बहिष्कार में दलितों को न्याय दिलाना एडवोकेट कल्सन को पड़ा भारी दलित शोषित सोच के प्रहरी एडवोकेट रजत कल्सन द्वारा भाटला सामाजिक बहिष्कार में पीड़ितों को न्याय दिलाने के मामले में धानक समाज के प्रमुख समाजसेवी शिवनारायण मोरवाल की अध्यक्षता में गुरु रविदास मंदिर में गत बुधवार सायं हुई विभिन्न संगठनों की बैठक में भारी रोष प्रकट किया गया और सभी संगठनों द्वारा संयुक्त हस्ताक्षरित पत्र राष्ट्रपति, प्रधानमंत्री, राष्ट्रीय मानवाधिकार आयोग, राष्ट्रीय अनुसूचित जाति आयोग और मुख्यमंत्री के नाम पत्र लिखकर मांग की है कि एडवोकेट रजत कल्सन के परिवार को सुरक्षा मुहैया करवाने के साथ साथ उसकी बंद की गई फेसबुक आईडी को बहाल किया जाए। बैठक का संचालन करते हुए समिति महासचिव एवं कबीर सामाजिक उत्थान संस्था दिल्ली के वाईस चेयरमैन बिरदीचंद गोठवाल ने कहा कि हिसार क्षेत्र के भाटला नामक गाँव में पहले एक घटना घटी थी जो सामाजिक बहिष्कार का प्रकरण था जिसमें अधिवक्ता रजत कल्सन ने उत्पीड़ित समाज को न्याय दिलवाया था। इस मामले में कड़ा रोष प्रकट करते हुए धानक समाज के प्रमुख समाजसेवी और पूर्व डीजीएम महेंद्र खन्ना ने कहा कि आज भारतवर्ष में सर्वत्र दलित और वंचित समाज पर अत्याचार हो रहे हैं जिसमें हरियाणा राज्य भी उच्च स्तर पर पहुंच चुका है और सरकार के इस कृत्य ने 1919 के रोलट एक्ट की याद ताजा कर दी है। इसी के चलते अधिवक्ता रजत कल्सन को, सामाजिक बहिष्कार प्रकरण में, उत्पीड़ितों को न्याय दिलवाना भारी पड़ गया। खन्ना ने यह भी कहा कि एक बात सरकार और प्रशासन कान खोलकर अच्छी तरह सुन ले, अगर रजत कल्सन के साथ कुछ गलत हुआ तो इसका अंजाम सरकार को भारी पड़ेगा। धानक समाज के प्रमुख समाजसेवी शिवनारायण मोरवाल ने कहा कि पुलिस की 6 गाड़ियां 30- 40 पुलिस कर्मियों से भरी हुई, जिनमें पुलिस अधिकारी भी शामिल थे, अधिवक्ता रजत कल्सन के घर को पहले तो चारों ओर से घेर लिया, फिर रेड की और पुलिसिया अंदाज में उनकी पत्नी और बच्चों से पेश आए जो गैर कानूनी है। वाल्मीकि समाज के प्रमुख समाजसेवी और समिति के उपाध्यक्ष राजेश चांवरिया ने कहा कि हरियाणा सरकार द्वारा दलित हितैषी कल्सन व उनके परिजनों को प्रताड़ित करने से सरकार की दलित विरोधी कार्यशैली उजागर होती है क्योंकि पुलिस ने कल्सन की फेसबुक आईडी, जिसमें 41000 से ज्यादा अनुयायी थे, पहले ही 15 जून को बंद कर दी थी। अब उनकी दूसरी फेसबुक आई डी जिसके माध्यम से वे अपनी बात रखने का काम कर रहे थे, उसे

भी बंद कर दिया। कोली समाज के प्रधान तोताराम ने कहा कि इस समय सोशल मीडिया की फेसबुक पर अधिवक्ता रजत कल्सन की कोई भी आईडी नजर नहीं आ रही। दलितों और वंचितों की आवाज को बंद करने का काम हरियाणा राज्य की सरकार और यहां की पुलिस ने किया है। समिति के अखिल भारतीय आरक्षण बचाओ संघर्ष समिति के उपाध्यक्ष लालाराम नाहर भाटला, समिति प्रधान चन्दन सिंह जालवान, गुरु रविदास महासभा के प्रधान बलबीर सिंह बबेरवाल, हरियाणा चमार महासभा के प्रधान अनिल फाण्डन, अंबेडकर जन जाग्रति मंच के प्रधान जसवंत भाटी आदि ने भी रोष स्वरूप कहा कि सामाजिक बहिष्कार प्रकरण और मिर्चपुर जैसे अनेकों मामलों में तो पुलिस की भूमिका पहले भी संदिग्ध रही थी क्योंकि पुलिस ने जातिवादी गुंडों को बचाने का भ्रसक प्रयास किया था।

रोष प्रकट करने वालों में निम्न संस्थाओं के पदाधिकारी रहे हाजिर

सर्व अनुसूचित जाति संघर्ष समिति के प्रधान चंदन सिंह जालवान, धानक समाज के प्रमुख समाजसेवी और पूर्व डीएम महेंद्र खन्ना, अखिल भारतीय आरक्षण बचाओ संघर्ष समिति के उपाध्यक्ष एवं पूर्व तहसीलदार लालाराम नहर, वाल्मीकि समाज के समाजसेवी एवं समिति के उपाध्यक्ष राजेश चांवरिया, हरियाणा प्रदेश चमार महासभा के प्रधान अनिल फाण्डन, कबीर सामाजिक उत्थान संस्थान दिल्ली के वाइस चेयरमैन बिरदीचंद गोठवाल, धानक समाज के प्रमुख समाजसेवी शिवनारायण मोरवाल, खटीक समाज के पतराम खींची, अंबेडकर जन जाग्रति मंच के प्रधान जसवंत भाटी, गुरु रविदास महासभा के उपाध्यक्ष बाबूलाल नारनोलिया, कोली समाज के प्रधान तोताराम, भारतीय सामाजिक परिवर्तन संघ के सचिव सुमेर सिंह गोठवाल, बार एसोसिएशन के एडवोकेट गजानंद दोचादिया, कोषाध्यक्ष प्यारेलाल चवन, गुरु रविदास महासभा के पूर्व प्रधान व पूर्व उपनिदेशक हरि सिंह बड़कोदिया, कानूनी सलाहकार एडवोकेट भीम सिंह दहिया, नांगल चौधरी के प्रधान रोहतास बबेरवाल, डॉ बी आर अंबेडकर युवा मंडल के प्रधान विक्रम सिंह मांडैया, नारनौल ब्लॉक के प्रधान सुरेश नारनोलिया, संघर्ष समिति के सचिव हजारीलाल खटावला, उप प्रधान गूगन राम सिरोहा व रामचंद्र गोठवाल, अमरनाथ सिरोहा, हरिराम सिरोहा, बलबीर हुडिना, सुरेंद्र सिहार, पूर्व चीफ मैनेजर विजय सरोहा व हरि सिंह थानेदार, एसएलजी अमन फाउंडेशन (भारत) के चेयरमैन सुंदर लाल जोरासिया